ORISSA REGULATION I OF 1963

THE ORISSA SCHEDULED AREAS EXERCISE OF CRIMINAL POWERS VALIDATION REGULATION, 1963

[Received the assent of the President on the 8th May 1963, first published in an extraordinary issue of the Orissa Gazette, dated the 18th May 1963]

A

REGULATION

TO VALIDATE THE EXERCISE OF POWERS BY MAGISTRATES
IN THE DISTRICT OF KORAPUT

WHEREAS it is expedient to validate certain actions taken by some Magistrates in the district of Koraput;

Now, therefore, in exercise of the powers conferred by sub-paragraph (2) of paragraph 5 of the Fifth Schedule to the Constitution of India, the Governor of Orissa is pleased to promulgate the following Regulation made by him in the Fourteenth Year of the Republic of India:—

Short title, extent and commencement.

- 1. (1) This Regulation may be called the Orissa Scheduled Areas Exercise of Criminal Powers Validation Regulation, 1963.
 - (2) It extends to the district of Koraput
 - (3) It shall come into force at once

Validation of Acts,

2. Notwithstanding anything contained in the Koraput and Ganjam Agency Repealing and Extension of Laws Regulation, 1951, no proceedings taken or Orissa Regulation orders of conviction and sentence or any other orders lation 5 of passed by the Magistrates in the subdivisions of 1951. Koraput, Nowrangpur and Rayagada in the district of Koraput and no proceedings taken in appeal or revision therefrom in the belief or purported belief that such proceedings or orders were being taken

or passed in exercise of powers conferred on such Magistrates as Special Assistant Agents under the Agency Rules repealed under the said Regulation, read with section 30 of the Criminal Procedure Code, 5 of 1898 1898, shall be questioned in any Court of law or otherwise open to challenge merely on the ground that the officers aforesaid had not been legally vested with such powers, and all such proceedings and orders shall be deemed to have been validly taken or passed in exercise of powers conferred under this Regulation as if this Regulation had been in force at all material times.

Removal of doubts.

3. To remove all doubts it is hereby declared that nothing in this Regulation shall be deemed to affect proceedings taken or orders passed which have already been reversed or set aside in appeal or revision prior to the date of commencement of this Regulation.

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